

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 05/16 of NC-VI dated 09.07.2015

Meeting No. 05/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 09.07.2015 under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	210	Party Name: THE NATIONAL INDUSTRIAL CORPN. LTD	Meet No/Date: 5/85-ALC3/2015 09.07.2015	Status:
	HQ File : 01/85/050/106/AM15	RLA File : 05/24/040/278/AM15	Lic.No/Date: 0510391391 26.09.2014	Deferred
Dr. Sudhir Agarwal, Sh. J.K. Kulshrestha, Sh. Sunil Kumar Arora & Sh. Indra Singh Rawat appeared for PH. The Committee heard the representatives of the firm. Their main point was that the production of blended Vodka is under the control of State Excise and therefore, the actual use of imported distillate in the blended Vodka is ensured. The Committee did not accept this argument. There was a unanimity for not permitting import of concentrates against export of blended liquor under ad-hoc norms. It was decided to maintain the earlier decision taken in the matter which is being consistently taken in similar cases. It was also decided to include the item "Liquor Concentrate/ Distillate" in the list of items mentioned at para 4.11 of FTP, 2015-20 which are not eligible for issue of Advance Authorisation under para 4.07 of HBP, 2015-20.				

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	211	Party Name: MARICO LTD	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status: Deferred
2	HQ File : 01/85/162/139/AM15	RLA File : 03/95/40/456/AM12	Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vo.I (2009-14) for export product (1) Safflower Seed (Sortexed / processed and meant for Bird feed purpose) (2) Safflower/Soya De-oiled Cake.	
The Committee noted that the comments are awaited from Deptt. of Animal Husbandry, Dairying & Fisheries(DAHDF), Feed & Fodder Divn.The Committee decided to remind DAHDF to expedite their comments. The case is deferred for 06.08.2015.				

मि. योगेन्द्र सिंह / YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

	212	Party Name: MARICO LTD	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status: Deferred
3	HQ File : 01/85/162/138/AM15	Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vo.I (2009-14) for export product Milling Grade Copra against import of Copra Grade-II.		
The Committee noted that the comments are awaited from Coconut Development Board. The Committee decided to Coconut Development Board to expedite their comments. The case is deferred for 06.08.2015.				

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213	Party Name: MUKKA SEAFOOD INDUSTRIES PVT. LTD	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status: Approved
HQ File : 01/85/162/143/AM15	RA F.No: 07/24/40/312/AM15	Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vo.I (2009-14) for export product Fish Meal (Finished) against import of Fish Meal (Unfinished).	
The Committee noted the comments of CIFT furnished vide their letter No. 3-5/2015/QAM dated 16.06.2015. As per the comments, of CIFT, 7% wastage on import is recommended. Thus 10Kgs of import will yield 9.3Kg of finished product to be exported (93Kgs mentioned in the comments appears to be typographical error it should be 9.3Kg). On the basis of CIFT's comments & firm's letter dated 06.07.2015 indicating vitamin composition, the Committee decided to ratify the ad-hoc input output norms as under:-			
4			
Export Item		Qty.	Import Item
Processed Fish Meal (Dried, pulverised, sieved and packed) with Vitamin content – Vitamin A-15.hg/100g, Vitamin D-4.0hg/100g, Vitamin E- 0.20mg/100g, Vitamin C- 0.50mg/100g, Vitamin B1-0.25mg/100g, Vitamin B2-0.25mg/100g, Vitamin B3- 0.25mg/100g, Vitamin B6-0.25mg/100g, Vitamin B12- 4.34hg/100g & Boltin (Vit B7)- 3.7hg/100g.		465MT	Fish Meal (Unfinished)with Vitamin content – Vitamin A-15.hg/100g, Vitamin D- 4.0hg/100g, Vitamin E- 0.20mg/100g, Vitamin C-0.50mg/100g, Vitamin B1- 0.25mg/100g, Vitamin B2-0.25mg/100g, Vitamin B3-0.25mg/100g, Vitamin B6- 0.25mg/100g, Vitamin B12- 4.34hg/100g & Boltin (Vit B7)-3.7hg/100g.
			Qty.
			500MT
RA may take consequential action as per policy/procedure.			

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214	Party Name: WESTERN INDIA CASHEW COMPANY PVT.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status: Deferred
5	HQ File : 01/85/171/036/AM16	RLA File : 05/24/40/137/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roasted & Salted Wholes Cashew against import of Cashew Kernel Whole and packing material.
It was noted that earlier the firm was allowed ad-hoc input output norms in a number of cases with the condition of same variety, size and origin for both import and export. It was decided to call for import and export documents i.e. Bill of entries and Shipping Bills in a few such cases to verify the compliance with the said condition.			

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योगेश सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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215	Party Name: WESTERN INDIA CASHEW COMPANY PVT.	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status: Deferred
6	HQ File : 01/85/171/037/AM16	RLA File : 05/28/40/072/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roasted & Salted Cashew Kernels against import of Cashew Kernel Broken and packing material.
It was noted that earlier the firm was allowed ad-hoc input output norms in a number of cases with the condition of same variety, size and origin for both import and export. It was decided to call for import and export documents i.e. Bill of entries and Shipping Bills in a few such cases to verify the compliance with the said condition.			

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216	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
7	Case No.:8/12/85-ALC3/2014		
	HQ File :01/85/050/00097/AM15/	RLA File :03/94/040/00224/AM15/	Lic.No/Date:0310785566 18.06.2014
The Committee noted that the hard copy of application is awaited from RA despite three reminders issued. The Committee decided to remind RA through D.O. reminder from the level of Chairman. The case is deferred for 06.08.2015			

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217	Party Name: BHANSALI TRADING CORPN, KOTHARI GEMS, JAIPUR & KANCHAN TARA KANCHAN TARA EXPORTS	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status: Deferred
8	HQ File : 01/85/162/171/AM13	Fixation of wastage norms for export product "Cut & Polished Coloured Gem Stones & Silver Studded Jewellery".	
The Committee noted that MSME(G&C) vide their letter No. 21(1)/SION/G&C/2014-15 dated 21.05.2015 has called for certain information from the firm. We have also reminded the firm vide this office e-mail dated 03.07.2015 and the reply is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.			

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योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 अखिल भारतीय विभाग/Department of Commerce
 उद्योग भवन, पट्टा दिल्ली
 Udyog Bhawan, Patna Delhi

218 Case No.:3/3/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00020/AM15/	RLA File :03/94/040/00659/AM14/	Lic.No/Date:0310772062 26.02.2014	Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(7)/2014-DGFT dated 26.06.2015. On the basis of MFPI's comments, the committee decided to approve the ad-hoc input output norms showing Lycopene content in export/import item as under:-

Export Item	Qty	Import Item	Qty
Tomato Powder Lycopene content 110mg/100mg	1,28,000.00Kg	Tomato Paste(Briks 28%) Lycopene content 60mg/100mg	2,56,000.00Kg

RA may take consequential action as per policy/procedure.

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10	219 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Deferred
The Committee noted that MSME(Hosiery) has called for a clarification from the firm vide their letter dated 17.04.2015. We have also reminded the firm vide this office e-mail dated 05.05.2015, reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

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220 Case No.:1/23/85-ALC3/2014	Party Name:FERNANDES BROTHERS	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:												
HQ File :01/85/050/00187/AM15/	RLA File :07/24/040/00330/AM15/	Lic.No/Date:0710107163 10.12.2014	Approved												
The Committee noted that the firm has claimed nil wastage. The committee decided to approve the case with the condition that variety, origin and grade of export item shall be same as that of imported cashew and ratified the ad-hoc input output norms as under in terms of para 4.4.2 of HBP, 2009-14 (Now Para 4.06 of HBP, 2015-20). Since AA was issued under Para 4.7 of HBP, 2009-14, it was decided to get it regularised in terms of para 4.4.2 of HBP, 2009-14 by placing it before PRC. <table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Cashew Kernel Broken Large White Piece LWP Grade of the same quality, size, variety and origin as imported.</td><td>17010.00Kg</td><td>Cashew Kernel Broken Large White Piece LWP Grade</td><td>17010.00Kg</td></tr> <tr> <td>Cashew Kernel Broken Small Piece SSP Grade of the same quality, size, variety and origin as imported.</td><td>17010.00Kg</td><td>Cashew Kernel Broken Small Piece SSP Grade</td><td>17010.00Kg</td></tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export item	Qty.	Import Item	Qty.	Cashew Kernel Broken Large White Piece LWP Grade of the same quality, size, variety and origin as imported.	17010.00Kg	Cashew Kernel Broken Large White Piece LWP Grade	17010.00Kg	Cashew Kernel Broken Small Piece SSP Grade of the same quality, size, variety and origin as imported.	17010.00Kg	Cashew Kernel Broken Small Piece SSP Grade	17010.00Kg
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11/11/21
विदेश विभाग/GOVINDER SINGH
एन. महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभागालय
Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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221 Case No.:1/23/85-ALC3/2014	Party Name:FERNANDES BROTHERS	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:												
HQ File :01/85/050/00109/AM15/	RLA File :07/24/040/159/AM15/	Lic.No/Date:0710106184 25.07.2014	Approved												
The Committee noted that the firm has claimed nil wastage. The committee decided to approve the case with the condition that variety, origin and grade of export item shall be same as that of imported cashew and ratified the ad-hoc input output norms as under in terms of para 4.4.2 of HBP, 2009-14 (Now Para 4.06 of HBP, 2015-20). Since AA was issued under Para 4.7 of HBP, 2009-14, it was decided to get it regularised in terms of para 4.4.2 of HBP, 2009-14 by placing it before PRC.															
<table><tr><td>Export item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cashew Kernel Grade LWP of the same quality, size, variety and origin as imported.</td><td>3402.00Kg</td><td>Cashew Kernel Grade LWP</td><td>3402.00Kg</td></tr><tr><td>Cashew Kernel Broken Grade SSP of the same quality, size, variety and origin as imported.</td><td>12474.00Kg</td><td>Cashew Kernel Grade SSP.</td><td>12474.00Kg</td></tr></table>				Export item	Qty.	Import Item	Qty.	Cashew Kernel Grade LWP of the same quality, size, variety and origin as imported.	3402.00Kg	Cashew Kernel Grade LWP	3402.00Kg	Cashew Kernel Broken Grade SSP of the same quality, size, variety and origin as imported.	12474.00Kg	Cashew Kernel Grade SSP.	12474.00Kg
Export item	Qty.	Import Item	Qty.												
Cashew Kernel Grade LWP of the same quality, size, variety and origin as imported.	3402.00Kg	Cashew Kernel Grade LWP	3402.00Kg												
Cashew Kernel Broken Grade SSP of the same quality, size, variety and origin as imported.	12474.00Kg	Cashew Kernel Grade SSP.	12474.00Kg												
RA may take consequential action as per policy/procedure.															

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13	222	Party Name:IWI STATIONERY PVT. LTD	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/116/AM15	RLA File :03/94/40/455/AM15	Lic.No/Date:0310788252 21.08.2014	Deferred
The Committee decided to ask the firm to indicate the bifurcation of quantity of 0.7mm and 0.5mm dia pencil to be used in export item. The case is deferred for 06.08.2015.				

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14	223 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
The Committee noted that the comments are awaited from Deptt. of Animal Husbandry, dairying & Fisheries. The Committee decided to remind DAHDF to expedite their comments. The case is deferred for 06.08.2015.				

श्री योगेश्वर सिंह
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 जम्मोद भवन, नई दिल्ली
 Jammood Bhawan, New Delhi

Rup

15	224 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted the comments furnished by MFPI vide their O.M. No. 4(18)/2015 dt. 07.07.2015. However, it was noted that the import item does not have Protein Content indicated against it. Secondly, Soya Protein Isolate which is highly purified and refined form of Soya Protein should be the end product instead of Soya Protein Extracts. It was decided that MFPI should examine these aspects.				

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16	225 Case No.:9/1/85-ALC3/2015	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00008/AM16/	RLA File :03/95/040/00838/AM15/	Lic.No/Date:0310793850 12.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 06.08.2015.				

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17	226 Case No.:5/23/85-ALC3/2014	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00191/AM15/	RLA File :05/24/040/00524/AM15/	Lic.No/Date:0510393120 09.02.2015	Deferred
The Committee noted that on the basis of MFPI's letter No. 4(15)/2015 dated 24.04.2015, certain information have been called for from the firm vide this office e-mail dated 21.05.2015, which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

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18	227 Case No.:3/23/85-ALC3/2014	Party Name:VAZHAYIL FOAM RUBBERS LLP	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00189/AM15/	RLA File :10/24/040/00099/AM15/	Lic.No/Date:1010058983 23.01.2015	Deferred
The Committee noted that on the basis of DIPP's U.O. No. 7/109/15/TSW dt. 05.05.2015, certain information have been called for from the firm vide this office e-mail dated 21.05.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
भारत विभाग/Department of Commerce
उत्तम भवन, नई दिल्ली
Uttam Bhawan, New Delhi

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19	228 Case No.:6/10/85-ALC3/2014	Party Name:SWAROOP ENTERPRISES	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00084/AM15/	RLA File :07/24/040/00116/AM15/	Lic.No/Date:0710105604 09.07.2014	Deferred
The Committee noted that on the basis of DIPP's U.O. No. 7/96/2015-TSW/105 dt. 08.04.2015, certain information have been called for from the firm vide this office e-mail dated 05.05.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

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20	229 Case No.:8/22/85-ALC3/2014	Party Name:TIGON BRUSHWARES	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00168/AM15/	RLA File :35/24/040/00020/AM15/	Lic.No/Date:3510044615 15.12.2014	Deferred
The Committee noted that MSME(Hosiery) has called for certain information from the firm vide their letter No. 37(5)/17/2015-16/Hosiery/114 dt. 24.04.2015. We have also reminded the firm vide this office e-mail dated 21.05.2015 which is awaited. The case is deferred for 06.08.2015.				

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21	230 Case No.:15/23/85-ALC3/2014	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00201/AM15/	RLA File :13/24/040/00047/AM15/	Lic.No/Date:1310047765 22.01.2015	Deferred
The Committee noted that on the basis of DIPP's U.O. No. 7/111/15-TSW dt. 30.04.2015, certain information have been called for from the firm vide this office e-mail dated 21.05.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

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22	231 Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Deferred
The Committee noted that MSME(Hosiery) has called for certain information from the firm vide their letter No. 37(5)/139/2014-15/Hosiery/75 dated 25.03.2015. We have also reminded the firm vide this office letter dated 27.04.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 06.08.2015.				

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योगेश्वर सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, फर्स्ट फ्लोर
Udyog Bhawan, New Delhi

23	232 Case No.:3/9/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00069/AM15/	RLA File :05/23/040/00131/AM15/	Lic.No/Date:0510389025 24.06.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 06.08.2015.				

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24	233 Case No.:10/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00130/AM15/	RLA File :31/83/040/00156/AM15/	Lic.No/Date:3110064959 09.10.2014	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

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25	234 Case No.:11/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00131/AM15/	RLA File :31/83/040/00155/AM15/	Lic.No/Date:3110064958 09.10.2014	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

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26	235 Case No.:7/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00085/AM15/	RLA File :31/83/040/00080/AM15/	Lic.No/Date:3110064524 03.07.2014	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

W.H.

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प्रो. वि. योचिंदर सिंह
 सहायक निदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 निदेशक, निदेशक विदेश व्यापार
 Director General of Foreign Trade
 निदेशक, निदेशक विदेश व्यापार
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 Director General of Foreign Trade
 निदेशक, निदेशक विदेश व्यापार
 Director General of Foreign Trade

27	236 Case No.:8/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00086/AM15/	RLA File :31/83/040/00079/AM15/	Lic.No/Date:3110064525 03.07.2014	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

Rup

28	237 Case No.:11/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00010/AM16/	RLA File :31/83/040/00238/AM15/	Lic.No/Date:3110065266 11.02.2015	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

Rup

29	238 Case No.:12/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00011/AM16/	RLA File :31/83/040/00239/AM15/	Lic.No/Date:3110065265 11.02.2015	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

सोमेश कुमार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

30	239 Case No.:15/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00051/AM15/	RLA File :31/83/040/00030/AM15/	Lic.No/Date:3110063934 09.05.2014	Deferred
	Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015			

Rup

31	240 Case No.:17/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00053/AM15/	RLA File :31/83/040/00016/AM15/	Lic.No/Date:3110063679 28.04.2014	Deferred
	Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015			

Rup

32	241 Case No.:4/22/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00164/AM15/	RLA File :53/24/040/00015/AM15/	Lic.No/Date:5310018471 30.01.2015	Deferred
	The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 06.08.2015.			

Rup

33	242 Case No.:8/23/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00194/AM15/	RLA File :53/24/040/00017/AM15/	Lic.No/Date:5310018476 20.02.2015	Deferred
	The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 06.08.2015.			

उद्योग विभाग/उद्योग विभाग
उप महानिदेशक विदेश व्यापार
By: Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

W

Rup

	243 Case No.:13/15/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
34	HQ File :01/85/050/00118/AM15/	RLA File :53/24/040/00007/AM15/	Lic.No/Date:5310018464 29.09.2014	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 06.08.2015.				

Rup

	244 Case No.:3/22/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
35	HQ File :01/85/050/0163/AM15/	RLA File :53/24/040/00012/AM15/	Lic.No/Date:5310018468 31.12.2014	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 06.08.2015.				

Rup

	245	Party Name:ASHAPURA MINECHEM LTD	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/50/043/AM14	RLA File :03/94/040/1122/AM13/	Lic.No/Date:0310729220 22.03.2013	Approved
36	Request for amendment in description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite. The Committee noted the import item applied for was Sodium Hydro Sulphite and Advance Authorisation was also granted with same description of the import item. While fixing the ad-hoc input output norms, the description of this import item was given as Sodium Hydro Sulphate. In a similar case of this firm for same export and import items, the description of the said input was amended subsequently from Sodium Hydro Sulphate to Sodium Hydro Sulphite on the basis of recommendation of MSME(G&C)'U.O. No. 25(1)/SION/G&C/2012 dt. 19.02.2014 (Meeting No. 3 dated 08.05.2014 Case No. 121). The Committee decided to amend the description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite in the present case also. This amendment is only for the purpose of redemption of advance authorisation.			

योगेश सिंह/YOGENDER SINGH
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

246	Party Name:ASHAPURA MINECHEM LTD	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/50/004/AM14	RLA File :03/94/040/980/AM13/	Lic.No/Date:0310724192 14.02.2013	Approved
Request for amendment in description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite.			
The Committee noted the import item applied for was Sodium Hydro Sulphite and Advance Authorisation was also granted with same description of the import item.			
While fixing the ad-hoc input output norms, the description of this import item was given as Sodium Hydro Sulphate. In a similar case of this firm for same export and import items, the description of the said input was amended subsequently from Sodium Hydro Sulphate to Sodium Hydro Sulphite on the basis of recommendation of MSME(G&C)'U.O. No. 25(1)/SION/G&C/2012 dt. 19.02.2014 (Meeting No. 3 dated 08.05.2014 Case No. 121).			
The Committee decided to amend the description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite in the present case also. This amendment is only for the purpose of redemption of advance authorisation.			

Rup

247	Party Name:ASHAPURA MINECHEM LTD	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/171/026/AM16	RLA File :03/94/040/546/AM14	Lic.No/Date:0310752726 08.10.2013	Approved
Request for amendment in description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite.			
The Committee noted the import item applied for was Sodium Hydro Sulphite and Advance Authorisation was also granted with same description of the import item.			
While fixing the ad-hoc input output norms, the description of this import item was given as Sodium Hydro Sulphate. In a similar case of this firm for same export and import items, the description of the said input was amended subsequently from Sodium Hydro Sulphate to Sodium Hydro Sulphite on the basis of recommendation of MSME(G&C)'U.O. No. 25(1)/SION/G&C/2012 dt. 19.02.2014 (Meeting No. 3 dated 08.05.2014 Case No. 121).			
The Committee decided to amend the description of import item from Sodium Hydro Sulphate to Sodium Hydro Sulphite in the present case also. This amendment is only for the purpose of redemption of advance authorisation.			

111
 योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Rup

248 Case No.:1/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00162/AM14/	RLA File :03/95/040/00906/AM14/	Lic.No/Date:0310770501 18.02.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under :-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item(Flavour)	Import Qty. in Kg/Kg
1	Milk Flavouring Straw-Hello Marshmellow	695520Nos.	Marshmellow	0.060
2	Milk Flavouring Straw-Hocky Pokey Honeycomb	496800Nos.	Honeycomb	0.210
3	Milk Flavouring Straw-Lamington Dream	695520Nos.	Lamington	0.044
4	Milk Flavouring Straw-Fruit Salad Swirl	496800Nos.	Topical	0.059
5	Milk Flavouring Straw-Chilledout Choco Mint	756000Nos.	Mint	0.0136
6	Milk Flavouring Straw-Raspberry Field	540000Nos.	Redberry	0.069
7	Milk Flavouring Straw-Mango Smooth	432000Nos.	Mango	0.069

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.
Packing material will be allowed as per general policy governing packing material.
RA may take consequential action as per policy/procedure.

Rmp

249 Case No.:2/24/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00148/AM14/	RLA File :03/95/040/00778/AM14/	Lic.No/Date:0310764676 06.01.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under :-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Milk Flavouring Straw-Chocolate	946944Nos.	Chocolate	0.0295
2	Milk Flavouring Straw-Strawberry	946944Nos.	Strawberry	0.0407
3	Milk Flavouring Straw-Strawberry Banana	1451520Nos.	i. Strawberry ii. Banana	0.0510 0.1000
4	Milk Flavouring Straw-Banana	1791072Nos.	Banana	0.0810
5	Milk Flavouring Straw-Berry	798336Nos.	Redberry	0.0406
6	Milk Flavouring Straw-Choco Vanilla	710208Nos.	i. Chocolate ii. Vanilla	0.0396 0.0037

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.
Packing material will be allowed as per general policy governing packing material.
RA may take consequential action as per policy/procedure.

उद्योग विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
अर्थव्यवस्था विभाग
उद्योग विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Rmp

250 Case No.:33/17/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00153/AM15/	RLA File :03/95/040/00424/AM15/	Lic.No/Date:0310789625 24.09.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under :-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Milk Flavouring Straw-Chocosamba	895080Nos.	Chocolate	0.042
2	Milk Flavouring Straw-Carnaberry	895080Nos.	Strawberry	0.119
3	Milk Flavouring Straw-Beach Mango	895080Nos.	Mango	0.070
4	Milk Flavouring Straw-Farofacream	273000Nos.	i. Chocolate ii. Cookies	0.136 0.117
5	Milk Flavouring Straw-Maracanana	1031280Nos.	i. Acai ii. Banana	0.029 0.068

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.
Packing material will be allowed as per general policy governing packing material.
RA may take consequential action as per policy/procedure.

251 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Sipahh Milk Flavouring Straw-Strawberry	2371350Nos.	INU 1472(Strawberry)	0.122
2	Sipahh Milk Flavouring Straw-Chocolate	2786600Nos.	INU 1465 (Chocolate) Cocoa AM 70, Cocoa Powder	0.031 0.129
3	Sipahh Milk Flavouring Straw-Vanilla	408240Nos.	INU 1477 (Vanilla)	0.061
4	Sipahh Milk Flavouring Straw-Banana	581760Nos.	INU 1483(Banana)	0.156
5	Sipahh Milk Flavouring Straw-Cookies and Cream	302400Nos.	Cookies & Cream	0.123
6	Sipahh Milk Flavouring Straw-Caramel	504000Nos.	Caramel	0.170

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.
Packing material will be allowed as per general policy governing packing material.
RA may take consequential action as per policy/procedure.

Dr. V. S. R. S. PHARMACEUTICALS
Dr. Director General of Foreign Trade
Director General of Foreign Trade
Director General of Foreign Trade
Department of Commerce
Gyog Bhawan, New Delhi

252 Case No.:24/7/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00060/AM15/	RLA File :03/95/040/01030/AM14/	Lic.No/Date:0310777165 04.04.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Tubular Milk Flavouring + Probiotic Cosmic Atomic Passion Straw	742000Nos.	(i) Passion Fruit (ii) Raspberry	0.07 0.07
2	Tubular Milk Flavouring+ Probiotic Cosmic Kiwinana Straw	510000Nos.	(i) Banana (ii) Kiwi	0.09 0.02
3	Tubular Milk Flavouring + Probiotic Cosmic Berry Swirl Straw	742000Nos.	(i) Strawberry (ii) Pomegranate	0.10 0.05
4	Tubular Milk Flavouring + Probiotic Lemon Pie Straw	925000Nos.	(i) Lemon Pie Straw (ii) Vanilla	0.12 0.01

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.

Packing material will be allowed as per general policy governing packing material.

RA may take consequential action as per policy/procedure.

Rup

253 Case No.:13/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under :-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Milk Flavouring Straw- Kiwiliciuos	518400Nos.	Kiwi	0.059
2	Milk Flavouring Straw - Hawaiian	1468800Nos.	Hawaiian	0.040
3	Milk Flavouring Straw- Coconut	324000Nos.	Coconut	0.013
4	Milk Flavouring Straw - Mango	1036800Nos.	Mango	0.057

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.

Packing material will be allowed as per general policy governing packing material.

RA may take consequential action as per policy/procedure.

उद्योग विभाग
उद्योग विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

45

254 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:	
HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Approved	
The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-				
Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Sipahh Milk Flavouring Straw- Chocolate	44586000Nos.	Chocolate Cocoa Powder	0.031 0.129
2	Sipahh Milk Flavouring Straw - Strawberry	11857000Nos.	Strawberry	0.122
3	Sipahh Milk Flavouring Straw- Banana	4072400Nos.	Banana	0.156
4	Sipahh Milk Flavouring Straw – Cookies and Cream	2419200Nos.	Cookies & Cream	0.123
5	Sipahh Milk Flavouring Straw- Caramel	1890000Nos.	Caramel	0.170
6	Sipahh Milk Flavouring Straw- Cookies	8836000Nos.	Cookies	0.123
In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product. Packing material will be allowed as per general policy governing packing material. RA may take consequential action as per policy/procedure.				

Rmp

46

255 Case No.:15/22/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
HQ File :01/85/050/00175/AM15/	RLA File :03/95/040/00401/AM15/	Lic.No/Date:0310789646 25.09.2014	Approved

The Committee noted the comments furnished by MFPI vide their O.M. No. 47/DGFT/2012 dated 07.07.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty. (290 Milk Flavouring Straw will constitute one Kg of export)	Import item (Flavour)	Import Qty. in Kg/Kg
1	Milk Flavouring Straw-Fruit Salad Swril	1277760Nos.	Kiwi	0.1549
2	Milk Flavouring Straw-Mango Smoothie	2210000Nos.	Mango	0.0694
3	Milk Flavouring Straw-Lamington Dream	695520Nos.	Lamington Dream	0.0442
4	Milk Flavouring Straw-Hellow Marshmallow	1112000Nos.	Marshmallow	0.0597
5	Milk Flavouring Straw-Velvet Vanilla	474700Nos.	Vanilla	0.0611
6	Milk Flavouring Straw-Kiwilicious	1777760Nos.	Kiwi	0.1113

In addition to the flavours mentioned on the table above, 290 straws(unflavoured) and 2 filters per straw will be permitted for import against one Kg of export product.

Packing material will be allowed as per general policy governing packing material.

RA may take consequential action as per policy/procedure.

DR. P. S. SINGH
Director General of Foreign Trade
Ministry of Commerce
Department of Commerce
New Delhi

Rmp

47	256 Case No.:9/5/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00053/AM16/	RLA File :53/24/040/00003/AM16/	Lic.No/Date:5310018504 09.06.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C). The case is deferred for 06.08.2015.				

Rmp

48	257 Case No.:8/5/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00052/AM16/	RLA File :53/24/040/00002/AM16/	Lic.No/Date:5310018505 09.06.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C). The case is deferred for 06.08.2015.				

Rmp

49	258 Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRAM AND SONS	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred
It was noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food). The case is deferred for 06.08.2015.				

Rmp

50	259 Case No.:24/5/85-ALC3/2015	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred
It was noted that the comments are awaited from Deptt. of C&PC. The Committee decided to remind Deptt. of C&PC. The case is deferred for 06.08.2015.				

hms

Rmp

Director General
 Directorate General of Foreign Trade
 Ministry of Commerce
 10, Bahadur Shah Zafar Marg
 New Delhi-110002

	260 Case No.:12/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
51	HQ File :01/85/050/00056/AM16/	RLA File :02/24/040/00027/AM16/	Lic.No/Date:0210205889 16.06.2015	Deferred
It was noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 06.08.2015.				

Rup

	261 Case No.:10/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
52	HQ File :01/85/050/00054/AM16/	RLA File :02/24/040/00010/AM16/	Lic.No/Date:0210205790 14.05.2015	Deferred
It was noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 06.08.2015.				

Rup

	262 Case No.:13/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
53	HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Deferred
It was noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 06.08.2015.				

Rup

	263 Case No.:3/5/85-ALC3/2015	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
54	HQ File :01/85/050/00047/AM16/	RLA File :05/24/040/00071/AM16/	Lic.No/Date:0510394318 20.05.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 06.08.2015.				

योगेश शर्मा/YOGINDER SINGH
 उद्योग निदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Rup

	264 Case No.:11/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
55	HQ File :01/85/050/00055/AM16/	RLA File :02/24/040/00011/AM16/	Lic.No/Date:0210205791 14.05.2015	Deferred
It was noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 06.08.2015.				

Rmp

	265 Case No.:14/5/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
56	HQ File :01/85/050/00058/AM16/	RLA File :02/24/040/00041/AM16/	Lic.No/Date:0210205882 12.06.2015	Deferred
The Committee decided to seek comments from Directorate of Vanaspati, Vegetable Oil & fats. The case is deferred for 06.08.2015.				

Rmp

	266 Case No.:7/5/85-ALC3/2015	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
57	HQ File :01/85/050/00051/AM16/	RLA File :05/23/040/00092/AM16/	Lic.No/Date:0510394475 08.06.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 06.08.2015.				

Rmp

	267 Case No.:2/5/85-ALC3/2015	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
58	HQ File :01/85/050/00046/AM16/	RLA File :05/23/040/00077/AM16/	Lic.No/Date:0510394435 03.06.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 06.08.2015.				

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योगेश सिंह/YOGINDER SINGH
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
अर्थशास्त्र विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
Udyog Bhawan, New Delhi

Rmp

59	268 Case No.:5/5/85-ALC3/2015	Party Name:R.H INTERNATIONAL	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00049/AM16/	RLA File :29/24/040/00001/AM16/	Lic.No/Date:2910025210 20.05.2015	Deferred
It was noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech). The case is deferred for 06.08.2015.				

Rup

60	269 Case No.:4/5/85-ALC3/2015	Party Name:R.H.INTERNATIONAL	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00048/AM16/	RLA File :29/24/040/00002/AM16/	Lic.No/Date:2910025209 20.05.2015	Deferred
The Committee decided to call for the hard copy of the application from the concerned RA. The case is deferred for 06.08.2015.				

Rup

61	270 Case No.:1/5/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00045/AM16/	RLA File :31/83/040/00022/AM16/	Lic.No/Date:3110065448 22.05.2015	Deferred
Committee noted the comments of ICAR forwarded by M/o Agriculture & Cooperation. However, Committee needed clarification as to how actual user condition in this case will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. It was decided to seek clarification from the applicant in this regard. The case is deferred for 06.08.2015				

Rup

62	271 Case No.:16/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 06.08.2015.				

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योगेश सिंह/COINDER SINGH
 सचिव, महाविदेशी व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 भारतीय विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Rup

63	272 Case No.:15/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00059/AM16/	RLA File :17/24/040/00012/AM16/	Lic.No/Date:1710006105 19.05.2015	Approved
The Committee noted that the import item appears to be packing material which is governed by general policy for packing material. RA is advised to act accordingly.				

Rmp

64	273 Case No.:21/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00065/AM16/	RLA File :03/94/040/01170/AM15/	Lic.No/Date:0310794706 19.03.2015	Deferred
MFPI's comments No. 4(4)/2015 dated 07.07.2015 were noted by the Committee. As discussed in last meeting, the Committee desired to have documentary evidence of price of Cocoa Powder which is the recoverable wastage in this case and which is to be factored in fixation of ad-hoc input output norms.				

Rmp

65	274 Case No.:19/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00063/AM16/	RLA File :03/94/040/01172/AM15/	Lic.No/Date:0310794708 19.03.2015	Deferred
MFPI's comments No. 4(4)/2015 dated 07.07.2015 were noted by the Committee. As discussed in last meeting, the Committee desired to have documentary evidence of price of Cocoa Powder which is the recoverable wastage in this case and which is to be factored in fixation of ad-hoc input output norms.				

Rmp

66	275 Case No.:22/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00066/AM16/	RLA File :03/94/040/01171/AM15/	Lic.No/Date:0310794707 19.03.2015	Deferred
MFPI's comments No. 4(4)/2015 dated 07.07.2015 were noted by the Committee. As discussed in last meeting, the Committee desired to have documentary evidence of price of Cocoa Powder which is the recoverable wastage in this case and which is to be factored in fixation of ad-hoc input output norms.				

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DR. SURESH K. SINGH
DR. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विदेश व्यापार महानिदेशालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

67	276 Case No.:20/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00064/AM16/	RLA File :03/94/040/01181/AM15/	Lic.No/Date:0310794876 25.03.2015	Deferred
MFPI's comments No. 4(4)/2015 dated 07.07.2015 were noted by the Committee. As discussed in last meeting, the Committee desired to have documentary evidence of price of Cocoa Powder which is the recoverable wastage in this case and which is to be factored in fixation of ad-hoc input output norms.				

Rmp

68	277 Case No.:23/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00067/AM16/	RLA File :03/94/040/01176/AM15/	Lic.No/Date:0310794759 20.03.2015	Deferred
MFPI's comments No. 4(4)/2015 dated 07.07.2015 were noted by the Committee. As discussed in last meeting, the Committee desired to have documentary evidence of price of Cocoa Powder which is the recoverable wastage in this case and which is to be factored in fixation of ad-hoc input output norms.				

Rmp

69	278 Case No.:18/5/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00062/AM16/	RLA File :10/24/040/00134/AM15/	Lic.No/Date:1010059078 25.03.2015	Deferred
Committee noted that both import and export item are same. While specification of export item is furnished in application, same for import is not indicated. The Committee decided that applicant may be asked to furnish the same. The case is deferred for 06.08.2015.				

Rmp

70	279 Case No.:25/5/85-ALC3/2015	Party Name:PURE TROPIC,	Meet No/Date:5/85- ALC3/2015 09.07.2015	Status:
	HQ File :01/85/050/00069/AM16/	RLA File :32/24/040/00008/AM16/	Lic.No/Date:3210077559 08.06.2015	Deferred
The Committee noted that the import item at Sl. No. 5 i.e. Tender Deep/Tender Coconut Water TDA 330Sq. TPJ-TDSEA) in packing material appears to be the export item, as per the description. The Committee decided that applicant may be asked to clarify the same. The case is deferred for 06.08.2015				

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डायरेक्टर (सी/एच) जिन्दल सिन्हा
उप महासचिव, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासचिव
Directorate General of Foreign Trade
भारतीय विदेश व्यापार विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rmp

	280 Case No.:6/5/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:5/85-ALC3/2015 09.07.2015	Status:
71	HQ File :01/85/050/00050/AM16/	RLA File :04/24/040/00036/AM16/	Lic.No/Date:0410160492 11.05.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 06.08.2015.				

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योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

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